Study on functioning of NCPCR

2554. DR. VINAY P. SAHASRABUDDHE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) since when the National Commission for Protection of Child Rights (NCPCR) is functioning and what has been its role, so far;
- (b) whether the Ministry has undertaken any study of the functioning of NCPCR, so far;
 - (c) if so, the outcome thereof; and
 - (d) if not, the reasons why such study has not been undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The National Commission for Protection of Child Rights (NCPCR) is a statutory body constituted in March, 2007 under the Commissions for Protection of Child Rights (CPCR) Act, 2005. The Commission's mandate

is to ensure that all laws, policies, programmes are in consonance with child rights. Further, Under Section 44 of the Protection of Children from Sexual Offences (POCSO) Act, the NCPCR and the State Commissions for Protection of Child Rights (SCPCRs) are entrusted with the responsibility to monitor the implementation of the POCSO Act and look into the matters relating to children in need of special care and protection including children in distress, marginalized and disadvantaged children, children in conflict with law, juveniles, children without family and children of prisoners and recommend appropriate remedial measures.

(b) to (d) No such study has been conducted by the Ministry. However, NCPCR submits its Annual Reports consisting details of work done by the Commission which is laid on the table of both the Houses every year.

Integrated scheme for destitute children

†2555. DR. ASHOK BAJPAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of integrated scheme formulated for destitute children;
- (b) whether Government has issued guidelines to States, local bodies, educational institutions and NGOs for implementation of the said scheme;
 - (c) if so, the details thereof;
- (d) the standards adopted by Government to monitor achievements of NGOs under the said scheme; and
- (e) the steps taken by Government to ensure effective implementation of the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). The primary responsibility of execution of the Act lies with the State/UTs. Under CPS, Central Government is providing financial assistance to the States/UTs for undertaking a situational analysis of children in difficult circumstances,

[†]Original notice of the question was received in Hindi.